

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 138

IA(CA) No. 13/2024

In

CP (IB) No. 50/Chd/Pb/2022

(Disposed of on 29.09.2023)

IN THE MATTER OF:

**Enterprise Business Solutions Pvt.
Ltd.**

... Petitioner-Financial Creditor

Versus

ROC, Chandigarh

... Respondent-Corporate Debtor

Under Section: 252(3), CA 2013

Rule: 11 of NCLT Rules, 2016

Order delivered on 08.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 05.08.2024.

Sd/-

Court Officer